
(2018) 01 MAD CK 0341
In the Madras High Court
Case No : 13968 of 2017

Marimuthu

APPELLANT

Vs

The Superintendent of Police & Anr.

RESPONDENT

Date of Decision : 02-01-2018

Acts Referred:

Citation : (2018) 01 MAD CK 0341

Hon'ble Judges : P.Rajamanickam

Bench : Single Bench

Advocate : R.Balamuruganantham, K.Anbarasan

Judgement

1. This Criminal Original Petition has been filed by the petitioner, to direct the second respondent to register the case, based on the complaint given

by the petitioner's dated 25.07.2017.

2. The learned counsel appearing for the petitioner submitted that even though the petitioner has produced enough materials, the second

respondent closed the case, as necessary documents not produced.

3. The learned Government Advocate (Crl.side), on the contrary submitted that the petitioner, not at all produced any documents to substantiate

his claim and after enquiry with the available materials, the second respondent has closed the complaint.

4. In order to give one more chance to the petitioner, the petitioner is directed to send another complaint with necessary documents through

Registered Post. If any such complaint is sent by the petitioner, the second respondent has to enquire the matter and if any cognizable offence is

made out, then the second respondent has to register the case and proceed further in accordance with law.

5. With the above said observations, this Criminal Original Petition is closed.